

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.206- C.P.(CAA)/29(AHM)2024 in
CA(CAA)/2(AHM)2024
with

ITEM No.207- Co.App/10(AHM)2024 in C.P.(CAA)/29(AHM)2024
in

**C.P.(CAA)/29(AHM)2024 in
CA(CAA)/2(AHM)2024**

Proceedings under Section 230-232 of Co.Act,2013

IN THE MATTER OF:

Nand Niketan Services Pvt Ltd
Snow White Agencies Pvt Ltd.
AMNS Power Hazira Ltd
Arcelormittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Raheel Patel,
Adv. a.w Mr. Aalay Shah, Adv.
For the Income Tax : Ms. Maithili Mehta, Adv.
For the RD : Mr. Shiv Pal Singh
For the RoC : Ms. Rupa Sutar, Dy. Roc

ORDER

C.P.(CAA)/29(AHM)2024 in CA(CAA)/2(AHM)2024

List for further consideration on 01.08.2024.

Co. App/10(AHM)2024 in C.P.(CAA)/29(AHM)2024

This is an application filed by the applicant to condone the delay of 16 days in filing of the company scheme petition. RD submitted that they have not received the copy of application. Applicant is directed to serve copy of the application upon RD. RD is directed to file reply within one-week. It is observed that the RD's office and ROC have to file their reply on such applications filed in Company Matters without any delay which results in delayed disposal of the matter.

List for further consideration on 01.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)